

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-800(PB)/2022**

**IN THE MATTER OF:**

Srei Equipment Finance Limited  
v.  
Pratyush Infrastructure Pvt. Ltd.

.... Petitioner/Applicant  
.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 15.11.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Ramya Hariharan & Ms. Asmita Rakhecha,  
Advocates


For the Respondent

None


**ORDER**

Due to paucity of time matter could not be taken up.

List the matter for physical hearing on 28.11.2022.

  
- Sd -

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
- Sd -

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

15.11.2022  
Ritu Sharma